

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

M.A 180/01170 of 2018
&
Original Application No.180/00844/2018

Wednesday, this the 27th day of February, 2019

CORAM:

Hon'ble Mr.ASHISH KALIA, Judicial Member

D.Dinesan, aged 73 years
S/o.Late.Divakaran, Mukkayil House
Mampuzhakary, Ramankary P.O
Alappuzha District-695 012
Formerly worked as Telecom Technical Assistant
Telecom Exchange, Valikkunnu, Allappuzha **Applicant**

(By Advocate –Mr.R.Mohanababu – Not present)

V e r s u s

1. Union of India, rep by the Secretary to Government
Ministry of Communications & Information Technology,
Department of Telecommunications
Government of India, New Delhi – 110 001
2. Bharath Sanchar Nigam Ltd., represented by
Managing Director, Bharath Sanchar Nigam Ltd.,
H.C.Mathur Lane, Ganpath, New Delhi-110 001
3. Deputy Director General (PT)
Department of Telecommunications
Sanchar Bhavan, 20 Ashoka Road
New Delhi – 110 001
4. Chief General Manager (Telecom)
Kerala Circle, Thiruvananthapuram, HR III Section,
2nd Floor, Door Sanchar Bhavan, PMG Junction-695 0333
5. General Manager, Bharath Sanchar Nigam Ltd
Telecom District, Alappuzha – 688 011 **Respondents**

(By Advocate – Mr.Thomas Mathew Nellimoottil)

This Original Application having been heard on 27.2.2019, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.Ashish Kalia, Judicial Member

Applicant not present. No representation. Mr.Thomas Mathew Nellimoottil,Sr.PCGC, learned counsel for respondent nos.1-5 is present.

2. On the previous posting dates also the applicant and his counsel were absent. Hence, M.A No.180/01170/2018 for condonation of delay and Original Application are dismissed for default.

**(ASHISH KALIA)
JUDICIAL MEMBER**

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List of Annexures

Annexure A1 : True copy of the letter dated 28.9.2015 from the Office of the General Manager, BSNL, Alappuzha

Annexure A2 : True copy of the order from the office of the General Manager Telecom District, Alappuzha

Annexure R1(a) : True copy of the letter No.OP/OP4/15-16/32 dated 28.9.2015

Annexure R2(a) : True copy of the order in OP No.4326/2002

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